

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-07-2024 AT 10:30 AM**

**CP(IB) No. 12/95/HDB/2024
AND
IA (IBC) 428/2024 in CP(IB) No. 12/95/HDB/2024
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:
IFCI LIMITED**

...Petitioner

AND

Sri. Piyush Agarwal

...Respondent

CORAM:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 428/2024

Learned Counsel Ms Meghana, for Financial Creditor present physically.
Learned Proxy Counsel Smt Sandhya Rani, for Personal Guarantor present through Video Conference.
Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.
Heard learned counsel for the Financial Creditor on objections.
For hearing the Personal Guarantor, matter adjourned to 24.07.2024 as a last chance.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)